

### Jute diversification

4513. SHRI SADASHIV RAO D. MANDLIK : Will the Minister of TEXTILES be pleased to state:

(a) whether Government have reviewed progress made in regard to Jute Diversification Programme;

(b) if so, the details thereof;

(c) the salient features of Jute Entrepreneurs' Assistance Scheme;

(d) the objectives of the Jute Yarn Bank Schemes; and

(e) the achievement thereunder?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) and (b) Yes Sir. Government has been reviewing the progress made in regard to various schemes being implemented under the Jute Diversification Programme from time to time. In this regard, the Government has so far constituted two Evaluation Missions to evaluate the performance of various projects undertaken on Jute Diversification under the UNDP assisted National Jute Programme. Also another implementing agency viz. "National Centre for Jute Diversification" (NCJD), has been reviewing progress made under various schemes undertaken by it for Jute Diversification.

(c) The Jute Entrepreneurs Scheme aims to transfer the benefits of R&D and Test Marketing efforts to a large number of Entrepreneurs in different parts of the country by providing financial assistance to select entrepreneurs for production of diversified Jute goods in decentralised sector.

(d) Under the Jute Yarn Bank Scheme, Jute Yarn is supplied to various weavers/artisans at mill-gate prices for production of Jute Diversified goods.

(e) Under the JEA Scheme, 75 Projects have been approved in 16 States with an employment generation for 4160 persons. The total raw jute consumption and investment generated in implementation of scheme so far is 41500 MT and Rs. 8100 lakhs respectively.

Under the Jute Yarn Bank Scheme 8 Raw Material Banks and 16 Yarn Banks have been set up in 12 States and 825 Units have benefitted so far from implementation of the scheme.

### Insurance Claims

4514. SHRI GINGEE N. RAMACHANDRAN: Will the Minister of FINANCE be pleased to state:

(a) the State-wise number of cases of insurance claims pending for settlement in each insurance company at present;

(b) whether there is an inordinate delay in settlement of cases by these companies; and

(c) if so, the details thereof and the steps taken by the Government for speedy disposal of such cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The information as furnished by LIC and GIC is given in the attached Statement I and II respectively.

(b) and (c) GIC has reported that normally claims are settled within a period of one month after all the documents are submitted to the insurance companies by the insured. In LIC discharge vouchers in case of maturity claims are sent 2 months in advance to the insured. In case of death claims, all efforts are made by LIC to settle them within 2 months from the date of intimation. However, GIC has taken various measures such as simplification of claims settlement procedure, setting up of permanent Claims Review Committee etc. for speedy settlement of the claims, LIC has a system of regular follow up of pending claims at all zonal offices.

### Statement I

State-wise number of claims (Maturity + Death) outstanding as on 31.05.1998

Sl. No.	State/U.T.	Claims Outstanding		
		Maturity	Death	Total
1	2	3	4	5
<b>States</b>				
1.	Arunachal Pradesh	53	5	58
2.	Assam	986	742	1728
3.	Andhra Pradesh	5121	3461	8582
4.	Bihar	5298	3446	8744
5.	Goa	633	202	835
6.	Gujarat	16334	3895	20229
7.	Haryana	4395	695	5090
8.	Himachal Pradesh	665	157	822
9.	Jammu & Kashmir	2100	88	2188
10.	Karnataka	3376	2943	6319
11.	Kerala	3266	1126	4392
12.	Maharashtra	45386	7774	53160
13.	Manipur	49	55	104
14.	Meghalaya	17	24	41

1	2	3	4	5
15. Mizoram		11	0	11
16. Madhya Pradesh	4660	931	5591	
17. Nagaland	52	9	61	
18. Orissa	822	880	1702	
19. Punjab	5247	478	5725	
20. Rajasthan	7506	1733	9239	
21. Sikkim	83	54	137	
22. Tamil Nadu	3340	2895	6235	
23. Tripura	240	49	289	
24. Uttar Pradesh	22170	5625	27795	
25. West Bengal	21039	3279	24318	

*Union Territories*

1. Andaman & Nicobar	37	6	43
2. Chandigarh	536	20	556
3. Delhi	9041	707	9748
4. Dadra & Nagar Haveli*			
5. Daman & Diu*			
6. Lakshadweep**			
7. Pondicherry***	70	86	156
<b>ALL INDIA</b>	<b>162533</b>	<b>41365</b>	<b>203898</b>

## NOTE

- (1) \* Included under Gujarat State as they do not have Branches exclusively for these Territories.
- (2) \*\* included under Kerala State as it does not have a exclusive Branch Office.
- (3) \*\*\* The figures pertain to areas of Pondicherry and Karaikal No separate figures for (i) Yenam and (ii) Mahe are available since these territories do not have exclusive Branch Offices. The pending claims pertaining to these areas are included under the States of Andhra Pradesh and Kerala respectively.
- (4) For the 12 months period from 1.6.1997 to 31.5.1998

	MATURITY	DEATH	TOTAL
The Total No. of Claims payable	= 5393356	234327	5627883
Claims Outstanding as on 31.5.1998	= 162533	41365	203890
O/S Ratio	= 3.01%	17.65%	3.62%

**Statement II****General Insurance Corporation of India**

The information is not maintained by GIC Statewise. However, Company-wise position of number of claims pending as on March 31,1998 is as under :

National Insurance Co. Ltd.	1,80,321
New India Ass. Co. Ltd.	2,33,047
Oriental Insurance Co. Ltd.	2,14,663
United India Insurance Co. Ltd.	1,43,749
<b>TOTAL</b>	<b>7,71,780</b>

N.B. -Majority of these claims are for third party motor vehicles which are subjudiced.

**Liberalisation**

4515. DR. ASIM BALA : Will the Minister of FINANCE be pleased to state :

(a) whether the World Bank has cautioned India against liberalisation;

(b) if so the details thereof; and

(c) the details of preventive measures being taken by the Government against the negative impacts of liberalisation?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) No.

(b) and (c) Do not arise.

**Tea Cultivation**

4516. SHRI NRIPEN GOSWAMI : Will the Minister of COMMERCE be pleased to state :

(a) the area under tea cultivation in the North-Eastern States;

(b) whether the Government propose to expand the area of tea cultivation in these States; and

(c) if so, the details thereof?

THE MINISTER OF COMMERCE (SHRI RAMKRISHNA HEGDE) : (a) The total area under tea cultivation in the States of Assam, Arunachal Pradesh, Nagaland, Tripura and Manipur is 2,36,430 hectares.

(b) and (c) Around 40,000 Hectares of area is proposed to be brought under tea cultivation during the 9th Five Year Plan Period in the North Eastern States. Tea Board is providing assistance by way of loan, capital subsidy &